CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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ORIGINAL APPLICATION NO.060/01028/2016 Chandigarh, this the 13th day of November, 2017

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CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) & HON'BLE Ms. P. GOPINATH, MEMBER (A)

Kavita Sharma wife of Shailender Sharma, resident of H. No. 2462, Sunny Enclave, Sector 125, Tehsil Kharar, District SAS Nagar, Mohali, working as Guest Lecturer in Diploma Wing of Chandigarh College of Engineering and Technology (CCET), Sector 26, Chandigarh. (Age 33 years, Grade A)

....Applicant

(**Present**: Mr. Sarjit Singh, Sr. Advocate, along with Mr. Bhupinder Singh Gill, Advocate)

VERSUS

- 1. The Administrator, Union Territory, Chandigarh, Punjab Raj Bhawan, Sector 6, Chandigarh.
- 2. Chandigarh Administration through Secretary, Technical Education, Union Territory, Chandigarh.
- 3. Directorate of Technical Education, U.T., Sector 12, PEC Campus, Chandigarh.
- 4. Chandigarh College of Engineering and Technology (CCET), Sector 26, Chandigarh through the Principal, Diploma Wing.

.....Respondents

(Present: Mr. A.L. Nanda, Advocate)

ORDER (Oral) JUSTICE M.S. SULLAR, MEMBER (J)

- 1. At the very outset, learned counsel for the respondents has stated at the bar that since the applicant has already been taken back on her job, by the competent authority, so this Original Application (O.A.) becomes infructuous.
- 2. In this view of the matter, the O.A. is hereby dismissed as having become infructuous, as prayed for.

(P. GOPINATH)
MEMBER (A)

(JUSTICE M.S. SULLAR) MEMBER (J)

Dated: 13.11.2017

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